

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-113
IB-403/ND/2022
New IA/1680/2024

IN THE MATTER OF:

Asset Reconstruction Compay (India) Ltd.

.....Applicant

Vs.

Ajay Gupta

.....Respondent

SECTION

U/s 95(1) IBC

Order delivered on 10.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA/1680/2024:-

No one is present on behalf of the Applicant Resolution Professional at the time of hearing of the matter. In the interest of justice, list this application on **25.04.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)